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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-01/1399/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Barpeta, Assam

Dated Guwahati, the 05th March, 2025

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Memo No. DJB/25/988 dated. 25.02.2025

Sir,

With reference to the above, I am directed to inform you that Mr. Saleh Ahammad, Chief Judicial Magistrate, Barpeta has been allowed to avail LTC for the block period of 2022-2024 (by way of carry forward) for travelling from Barpeta Town to Babina Town via Lucknow & Jhansi and return w.e.f. 12.04.2025 till 21.04.2025 along with his wife, Dr. Sana Moez and dependent son, Mr. Saadaan Ahammad Khan by the shortest possible route, as per existing Rules.

Further, he has also been allowed to draw an advance payment of 80% towards his proposed LTC for the aforementioned block period.

Mr. Ahammad may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/1400-1403/2025/A. Dated 05th March, 2025

Copy to:-

1. Mr. Saleh Ahammad, Chief Judicial Magistrate, Barpeta.
2. The Principal Accountant General (A&E), Assam, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

05/03/25